



Bulletin Part - I



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

No.24

FRIDAY, 07 OCTOBER 2011

11.30 A.M

11 30 A M – 12 30 P M

1. **QUESTIONS**

(a) **POSTPONED STARRED QUESTIONS WERE ORALLY ANSWERED**

(1) Postponed Starred Question No.4C tabled by Shri Manohar Parrikar, Leader of Opposition regarding 'Selection of Elbit Hospital as PPP Operator', (originally slated for answer on 8.04.2011) was orally answered.

(2) Postponed Starred Question No.8B tabled by Shri Vijay Pai Khot, MLA regarding 'Wet Lab/Central laboratory in GMC', (originally slated for answer on 8.04.2011) was orally answered.

(3) Postponed Starred Question No.17C tabled by Shri Mahadev Naik, MLA regarding 'Equipments supplied to GMC', (originally slated for answer on 8.04.2011) was orally answered.

(4) Postponed Starred Question No.20A tabled by Shri Anant Shet, MLA regarding 'Individual/Establishment enjoying the right of Evacuee Property', (originally slated for answer on 17.03.2011) was orally answered.

(b) STARRED QUESTIONS**(a) Replies Laid:**

Questions in Starred list (Corrected) were laid on the table

(c) POSTPONED UNSTARRED QUESTIONS WAS FURTHER POSTPONED**Reply Postponed:-**

(1) Postponed Unstarred Question No.16 tabled by Shri Dayanand G. Narvekar regarding 'Recruitment in Power Department', (originally slated for answer on 28.03.2011) was further postponed to next session.

POSTPONED UNSTARRED QUESTIONS WAS LAID ON THE TABLE

(1) Postponed Unstarred Question No.11 tabled by Shri Dayanand G. Narvekar regarding 'Schemes by Agriculture Department', (originally slated for answer on 01.04.2011) was laid on the table.

(d) UNSTARRED QUESTIONS**(a) Replies Laid:**

Replies to Questions in Unstarred list (Corrected) were laid on the table

12 30 P M

2. ZERO HOUR MENTION:

1) **SHRI DAMODAR NAIK, MLA** made a mention about the apprehension and anxiety in the minds of the people that the chargesheet which has been filed in matter of Criminal conspiracy and already committed forgery of documents in respect of survey no. 131/20 and already has been registered for the offence punishable under section 120/B, 417 and 420 in the Court and the case which may come up for hearing under Prevention of Corruption Act likely to be withdrawn.

SHRI RAVI NAIK, Minister for Home replied to the mention.

2) **SHRI MAHADEV NAIK**, MLA made a mention about fear and apprehension in the minds of people of Shiroda about the illegal cutting of hill at Karaimol, Askan, Anandwadi in Shiroda Constituency.

SHRI DIGAMBAR KAMAT, Chief Minister replied to the mention.

3) **SHRI LAXMIKANT PARSEKAR**, MLA made a mention about fear and anxiety in the minds of people of Mandrem Constituency and village of Palye in particular for the delay in construction of approach road to Kiranpani – Aronda Bridge on Kiranpani (Goa) side when 90% work of the bridge and 100% work of the approach road in Aronda (Maharashtra) side has been completed.

SHRI CHURCHILL ALEMAO, Minister for PWD replied to the mention

4) **SHRI MANOHAR PARRIKAR**, Leader of Opposition, made a mention about reported illegal mining / working on all dumps at Pisurlem – Sattari inspite of clear directions by DMG for stopping working on all dumps. The serious implication of this illegality is also impacting the environment and action taken by Government on the same.

SHRI DIGAMBAR KAMAT, Chief Minister replied to the mention.

5) **SHRI LAXMIKANT PARSEKAR**, MLA made a mention about fear and anxiety in the minds of the shack owners and private restaurants owners in Morjim, Mandrem, Galjibagh, Agonda for Government decision to put a ban on beach shacks and restaurants in private properties in the coastal areas of Morjim, Mandrem, Galjibagh, Agonda etc. as these villages have been recently classified as ecologically sensitive areas.

SHRI ALEIXO SEQUIERA, Minister for Environment replied to the mention.

12 53 P M

6) **SHRI ANIL SALGAONKAR**, MLA made a mention during Zero Hour in regards to the bad publicity that is taking place for the mining industry in Goa and spoke about the background of mining industry.

12 30 P M

3. **OBITUARY REFERENCE**

1. **SPEAKER** made obituary references to the passing away of Dr. Luis Proto Barbosa, Former Chief Minister, Ex-Speaker and Ex-Legislator of Goa who passed away on 6th October, 2011. and

2. The former CEO of Apple, Mr. Steve Jobs, is no more. He was a giant and genius of the digital world in which we now live in. He made our lives better communicative and comfortable. He was a pioneer of the first Office Software Macintosh and the best digital gadgets like I-pod, I-phone and I-pad. But for his vision, the world would have remained imperfectly connected. I take this opportunity to apprise the Hon. Members that Goa Assembly is using Computer inside the House and the Goa Legislature Secretariat has been the work force which has gone full blast in computerization. It is therefore appropriate for this House to join the world in paying our solemn and humble tributes to the Communication Missionary and the Digital Visionary who entirely devoted his life time in bettering the way the world communicated within it. May his life and legacy inspire all of us to relentlessly continue the revolution.

The following Members spoke:

1. Shri Mauvin Godinho, Dy Speaker.....1 09 P M
2. Shri Manohar Parrikar, Leader of Opposition.....1 16 P M
3. Shri Aleixo Sequeira, Minister for Power.....1 14 P M
4. Shri Churchill Alemao, Minister for PWD.....1 20 P M

5. Shri Ramkrishna Dhavlikar, Minister for Transport....1 26 P M
6. Smt. Victoria Fernandes.....1 28 P M
7. Shri Jose Philip D'Souza, Minister for Revenue.....1 31 P M
8. Shri Ravi Naik, Minister for Home.....1 34 P M
9. Shri Mahadev Naik1 37 P M
10. Shri Francis D'Souza.....1 38 P M
11. Shri Digambar Kamat, Chief Minister.....1 39 P M

The House stood in silence for 2 minutes.

1 45 P M

2. PAPERS LAID

1. **SHRI DIGAMBAR KAMAT, Chief Minister** laid the following :

- (a) 31st Annual Report of E. D. C. for the year 2005 – 2006.
- (b) 32nd Annual Report of E. D. C. for the year 2006 – 2007.
- (c) 33rd Annual Report of E. D. C. for the year 2007 – 2008.
- (d) 34th Annual Report of E. D. C. for the year 2008 – 2009.
- (e) A statement of guarantee given by the Government for the loan.
- (f) Annual Administration Report of the Government of Goa for the year 2009-10.

2. **SHRI NILKANTH R. HALARNKAR, Minister for Tourism, Housing & Ports** laid the 28th Annual Report of the Goa Tourism Development Corporation Limited for the year 2009 – 2010.

3. **SHRI ALEIXO SEQUEIRA, Minister for Environment**, laid the following Notifications notified by Hon' ble Joint Electricity Regulatory Commission (JERC) for Goa & UT's.

- (1) Notification No. 120/03/CEE/TEC dated 21/07/2011 published in the Official Gazette, Series I No. 17 dated 24/03/2011.

- (2) Notification No. JERC/14/2010 dated 21/07/2011 published in the Official Gazette, Series I No. 17 dated 24/03/2011.
- (3) Corrigendum dated 2nd February, 2011 to Notification No. JERC - 19/14/2010.
- (4) Corrigendum No. 7/4/98/STE/DIR/Part-I/290 dated 07/06/2011 published in the official Gazette Series II No. 11 dated 16/6/2011 substituting Sr. no.(2) Collector and District Magistrate, South Goa, Margao in the list of 'Authority' with deals, published in Series II No.34 dated 18/11/2010.
- (5)GCZMA/H. Court matter/07/656/part/IV/311 dated 10/06/2011 published in the Official Gazette, Series I No. 11 dated 16/06/2011 – Policy for utilization of available open plots in CRZ- III Zone for the purpose of establishing Hotels/Beach Resorts.
- (6)Notification No.40/4/2006/STE-DIR/414 dated 07/07/2011 published in the Official Gazette, Series I No. 15 dated 14/07/2011 under the Environment (protection) Act, 1986; Water (Prevention and control of pollution) Act, 1974; The Air (Prevention and control of pollution) Act, 1981.
- (7)Notification No. 5/20/87-STE/DIR/Part IV/440 dated 12/07/2011 - Recruitment Rules for GSPCB (Group A,B,C and D) post under the water (Prevention and control of pollution) Act, 1974 published in the Official Gazette, Series I No. 15 dated 14/07/2011.
- (8)Notification No. 7/4/98/STE/DIR/Part I/585 dated 01/08/2011 Published in the Official Gazette, Series II No. 18 dated 04/08/2011 – Corrigendum substituting Sr. no. (15) Superintendent of Police, South Goa, Margao in the list of "Authority" with details, published in Series II No. 34 dated 18/11/201 under the water (Prevention and control of pollution) Act, 1974.
- (9)Notification No. 31/9/2010/STE-DIR/614 & 615 dated 05/08/2011 published in the Official Gazette, Series I No. 19 dated 11/08/2011- Goa Air (Prevention and control of pollution) (Amendment) Rules, 2011. under the Air (Prevention and Control of pollution) Act, 1981.

(10) Notification No. 7/4/98/STE/DIR/Part II/743 dated 30/08/2011 published in the Official Gazette, Series III No. 23 dated 08/09/2011 - Directions under section 5 of the Environment (Protection) Act, 1986 regarding fireworks/fire crackers under the Environment (Protection) Act, 1986. Goa Air (Prevention and control of pollution) (Amendment) Rules, 1981.

1 46 P M

3. CALLING ATTENTIONS

(1) **SHRI MAUVIN GODINHO**, Hon. Dy. Speaker called the attention of the Minister for Labour & Employment to the following:

“Grave fear and anxiety in the minds of the workers who have been laid off due to stopping of operation by ZIL for basically no fault of theirs. The decision of M.P.T. of disallowing the handling and transportation of Ammonia and Phosphoric Acid also impacting the scenario. Steps the Government proposes to take to restart the factory by following the safety measures and also ensure that wages are paid during the lay off period.”

SHRI DIGAMBAR KAMAT, Chief Minister made a statement in regard thereto:

The following Members sought clarifications:

1. Shri Mauvin Godinho, Dy. Speaker.....1 50 P M

2. Shri Manohar Parrikar, Leader of Opposition.....1 52 P M

(2) **SHRI PANDURANG DHAVALIKAR**, MLA did not call the following attention as the Member was not present in the House.

“Fear and Anxiety in the minds of Students, Teachers and Parents of Government College/Higher Secondary Khandola, in Priol Constituency due to dilapidated condition on College/Higher secondary building thereby causing danger to the life of Students and Teachers and steps Government intend to take.”

1 56 P M

4. PRESENTATION OF THE REPORTS OF THE COMMITTEE ON PETITIONS

SHRI FRANCIS D'SOUZA, Chairman of the Committee presented the Fourth and Fifth Reports (2010-2011) of the Committee on Petitions.

1 57 P M

SHRI MANOHAR PARRIKAR, Leader of Opposition raised a Point of Order in regards to Public Accounts Committee (PAC) 68 report on mining being not tabled in the House on the concluding day of the two day session quoting Rule 188 of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly. Speaker informed the House that the report needs to be studied to give his views whether it is a report or a draft report. At this stage the Opposition Members staged a walk out.

5. PRIVATE MEMBERS' RESOLUTIONS

(1) SHRI PRATAP GAWAS moved the following:

"This House unanimously resolves that Sanquelim bus-stand be constructed on priority by GSIDC due to the growing demand and increase in the number of buses plying in the area for the benefit of the Public."

SHRI PRATAP GAWAS, spoke on the Resolution.

SHRI RAMAKRISHNA DHAULIKAR, Minister for Transport replied to the point raised by the mover.

The Resolution was withdrawn by the leave of the House.

(2) **SHRI ALEIXO R. LOURENCO** moved the following:

“This House unanimously resolves to upgrade the Primary Health Centre at Curtorim for the benefit of public due to increase in population and demand for better/latest emergency services to be made available. The up-gradation for Casualty with all facilities, Conference room, renovation of delivery room, improvement of quarters, new office block and beautification be done on priority basis.”

SHRI ALEIXO R. LOURENCO, spoke on the Resolution.

SHRI DIGAMBAR KAMAT, Chief Minister replied to the point raised by the mover.

The Resolution was withdrawn by the leave of the House.

(3) **SHRI DAMODAR NAIK**, did not move the following Resolution as the Member was not present in the House:

“This House resolves that the contract labourers engaged in PWD working for the last five years should be regularized and Government should accommodate them as permanent employees.”

(4) **SHRI ALEIXO R. LOURENCO** moved the following:

“This House unanimously resolves to re-construct the Leprosy Hospital at Curtorim as the existing building is in a dilapidated condition and requires urgent attention for the patients, as the building is an old pre-liberation hospital where land was donated by private individual family and for posterity’s sake the structure has to be preserved.”

SHRI ALEIXO REGINALDO, spoke on the Resolution.

SHRI DIGAMBAR KAMAT, Chief Minister replied to the points raised by the mover.

The Resolution was withdrawn by the leave of the House.

(5) **SHRI DAMODAR NAIK**, did not move the following Resolution as the Member was not present in the House:

“This House resolves that the meter rent should be written off as the rentals paid by the people after installation is above the actual meter cost. Further, the customer should get the benefit for purchase of their own meter or the rental should be equivalent to the cost of meter including interest.”

2 12 P M

6. VALEDICTORY REMARKS BY SPEAKER

SHRI PRATAPSINGH RANE, Speaker made valedictory remarks.

2 14 P M

7. NATIONAL ANTHEM

National Anthem was played

(HOUSE ADJOURNED SINE DIE AT 2 15 P M)

ASSEMBLY HALL
PORVORIM-GOA
7th OCTOBER, 2011

N. B. SUBHEDAR
SECRETARY